

ITEM NO.25

COURT NO.13

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21229/2023

(Arising out of impugned final judgment and order dated 06-09-2023  
in MAT No. 987/2022 passed by the High Court At Calcutta)

WEST BENGAL MADRASAH SERVICE COMMISSION &amp; ANR. Petitioner(s)

VERSUS

AKMOL HOSSAIN &amp; ORS. Respondent(s)

(IA No.194410/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 27-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Huzefa A. Ahmadi, Sr. Adv.  
Mr. M. R. Shamshad, AOR  
Mr. Arijit Sarkar, Adv.  
Ms. Nabeela Jamil, Adv.

For Respondent(s) Mr. Rauf Rahim, Adv.

Mr. Abhijit Sengupta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in four weeks.

Mr. Rauf Rahim, learned Advocate-on-Record, appears for Respondent Nos. 1 to 7 and accepts notice. He undertakes to file Vakalatnama after taking No Objection from the erstwhile counsel. Counter affidavit, if any, be filed within four weeks.

Let notice be issued to Respondent Nos. 8 and 9.

In the meantime, further proceedings in Contempt Petition, being CPAN No. 831 of 2022, pending before the High Court of

Calcutta, shall remain stayed.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER